

(S)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
CIRCUIT SITTING AT
PANAJI, GOA

O.A.43/89

Smt. Nalini Shirodkar,
C/o. Chander Uday Singh,
Advocate,
General Assurance Building,
1st Floor, 232, D.N.Road,
Fort,
Bombay - 400 001.

.. Applicant

vs.

1. The Director of Education,
Government of Goa,
Directorate of Education,
Panaji
Goa.

2. The Deputy Director of
Education (Administration)
Government of Goa,
Directorate of Education,
Panaji
Goa.

.. Respondents

Coram: Hon'ble Member (J) Shri M.B. Mujumdar
Hon'ble Member (A) Shri M.Y. Priolkar

Appearances:

1. Mr.C.U.Singh
Advocate for the
Applicant.

2. Mr.G.U.Bhobe
Government Advocate
and
Mr.P.R.Joshi
Deputy Director of
Education (Administration)
for the Respondents.

ORAL JUDGMENT: (Per M.B. Mujumdar, Member (J))

Date: 25.8.1989

Heard Mr.C.U.Singh, Advocate for the
applicant and Mr.P.R.Joshi, Deputy Director of Education
(Administration).

2. The parties have arrived at an
compromise and they have filed a petition praying
that the application may be disposed of in view of
the consent terms given in the petition. That petition
may be numbered as Misc. Petition.

3. The Misc. Petition is signed by
the applicant, Smt. Nalini Shirodkar, and her advocate
Mr.C.U.Singh & on behalf of the respondents it is

signed by Mr.P.R.Joshi, Deputy Director of Education (Administration) and their advocate Mr.G.U.Bhobe.

In view of the petition we pass the following order:

- (i) The applicant in consideration of the terms set out below, undertakes that she shall not file any appeal or other proceedings of whatsoever nature against the order of Compulsory Retirement with effect from 30.6.1989 which shall be passed in place of the order of removal from service dtd. 4.3.1987.
- (ii) The applicant ~~she~~ further undertakes that she has no claim for reinstatement in service.
- (iii) The applicant undertakes that she shall accept Compulsory Retirement from service with effect from 30.6.1989, in place of the earlier order of removal dated 4.3.1987, which shall consequently lapse.
- (iv) The Respondents undertake to withdraw the order of removal dtd. 4.3.1987 and to substitute the same by an order of Compulsory Retirement to take effect from 30.6.1989.
- (v) The respondents shall pay, and the Applicant shall accept, half pay and allowances for the period from 4.3.1987 to 30.6.1989, i.e. from the date of original removal order till date of Compulsory Retirement. The applicant shall not be entitled to any pay or allowances for the period from 30.11.1984 to 3.3.1987.
- (vi) The applicant declares that she was not engaged in any employment between 4.3.1987 and 30.6.1989

(2)

(vii) The respondents shall finalise and disburse retiral benefits within a period of six months from today i.e. 25.8.1989.

4. The Original Application No.43/89 is accordingly disposed of. Misc.Petition giving under the consent terms ~~xxx~~ is also disposed of.

M.Y. Priolkar
(M.Y. PRIOLKAR)
Member (A)

M.B. Mujundar
(M.B. MUJUNDAR)
Member (J)

Received ^{one}
copy of Judgement
on 25/8/89.
गोपनीय म. य. प्रिलकर
(Applicant)

Judgement dated 25/8/89
Send to Respondents
on 21/9/89.

21/9/89